

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 253/MP/2024

Subject: Petition under Section 79 of the Electricity Act, 2003 read with Clause 7 of the Letter of Intent dated 14.01.2016 issued by Brihan Mumbai Electric Supply and Transport Undertaking (BEST) to Tata Power Trading Company Ltd. seeking directions of payment of late payment surcharge on account of delay by BEST in honouring the invoice(s) raised by Petitioner towards claiming additional expenditure incurred by it on account of increase in Clean Energy Cess (CEC) and interest thereupon.

Date of Hearing: **22.11.2024**

Petitioner: JIPTL

Respondents: BEST & Anr.

Coram: Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Parties present: Shri Aniket Prasoon, Advocate, JIPTL
Shri Aman Sheikh, Advocate, JIPTL
Shri Archita Kashyap, Advocate, JIPTL

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner, JIPTL, submitted that the present petition had been filed seeking payment of the late payment surcharge by the Respondent BEST on account of the delay in releasing the differential amounts due to an increase in Clean Environment Cess.

2. The Commission, after hearing the parties, directed as under:
 - (a) Issue notice to the Respondents, subject to just exceptions.
 - (b) The Respondents are permitted to file their replies on or before **23.12.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **15.1.2025**. Pleadings shall be completed by the parties by the due date mentioned.
3. The matter shall be listed for hearing on **21.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

